

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO....CC 6705 OF 2017

AND

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing the SLP)

AND

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation.)

M/S. SHARDA IRON SYNDICATE

.....Petitioner

Versus

STATE OF U.P. AND OTHERS

....Respondents

OFFICE REPORT

The matter above-mentioned has been filed by Mr. Pawanshree Agrawal, Advocate on behalf of the Petitioner against the Judgment and Order dated 16th August, 2016 of the High Court of Judicature at Allahabad passed in Writ Tax No. 557 of 2013. There is a delay of 108 days in filing the instant Special Leave Petition.

It is submitted that Civil Appeal No. 9194 of 2014 @ Special Leave Petition (Civil) No. 4379 of 2014 arising out of similar issue is pending and was listed before the Hon'ble Court on 01st September, 2014 along with other connected matters, when the Hon'ble Court was pleased to grant leave with certain directions (copy of the record of proceedings dated 01st September, 2014 is enclosed herewith for kind perusal of the Hon'ble Court).

The matter along with applications above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 30th Day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

MR. PAWANSHREE AGRAWAL, ADVOCATE

ASSISTANT REGISTRAR